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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.M.C. 1133/2024**

AJAY KUMAR

..... Petitioner

Through: Mr. Vismita Diwan, Advocate
(through VC).

versus

STATE OF NCT OF DELHI AND ANR.

..... Respondents

Through: Mr. Sunil Kumar Gautam, APP for
the State with SI Pankaj Yadav, P.S.
Nangloi.
Ms. Sunita Arora, Advocate for R-2
alongwith R-2 in person.

CORAM:

HON'BLE MR. JUSTICE AMIT SHARMA

ORDER

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12.02.2024

CRL.M.A. 4443/2024 (Exemption)

1. Exemption allowed, subject to just exceptions.
2. The application is accordingly disposed of.

CRL.M.C. 1133/2024

3. At request of learned counsel appearing on behalf of the petitioners,
re-notify on 02.04.2024.

AMIT SHARMA, J

FEBRUARY 12, 2024/bsr